

Case No. 67606/16
FIR No. 1036/06
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused Sonu is stated to be in JC but not produced.

Accused Raj Kumar not present.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 05.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 8088/19
FIR No. 43993/18
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for next date.

Be put up for appearance of accused/ FP on 03.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4492/20
FIR No. 481/20
PS RG

17.09.2020

Hearing through VC

Statement of accused Mohd. Tajudeen, S/o Mohd. Mahrudeen, R/o H. No. A-380, Chokundi, DDA Colony, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4492/20
FIR No. 481/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

**Case No. 4499/20
FIR No. 206/20
PS RG**

17.09.2020

Hearing through VC

Statement of accused Mohd. Ansar Khan, S/o Iqbal Khan, R/o M-394, Raghbir Nagar, New Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4499/20
FIR No. 206/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4503/20
FIR No. 328/20
PS RG

17.09.2020

Hearing through VC

Statement of accused Munesh Gupta, S/o Sh. Banarsi Lal Gupta, R/o H. No. WZ-72, Top Floor, Titarpur, Tagore Garden, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4503/20
FIR No. 328/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4502/20
FIR No. 365/20
PS RG

17.09.2020

Hearing through VC

Statement of accused Gagan, S/o Sh. Mahender Pal, R/o H. No. D-362, Tagore Garden Extension, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4502/20
FIR No. 365/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4501/20
FIR No. 382/20
PS RG

17.09.2020

Hearing through VC

Statement of accused Sunil, S/o Late Sh. Raj Kumar, R/o H. No. 115, Double Storey, Vishal Enclave, Rajouri Garden Extension, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4501/20
FIR No. 382/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4500/20
FIR No. 404/20
PS RG

17.09.2020

Hearing through VC

Statement of accused Sanchit, S/o Sh. Ashok Kumar, R/o H. No. C-4/167, C-Second Floor, Lawrence Road, Keshav Puram, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4500/20
FIR No. 404/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4498/20
FIR No. 224/20
PS RG

17.09.2020

Hearing through VC

Statement of accused Jatin Thukral, S/o Sh. Om Prakash, R/o H.No. 722, Sudarshan Park, Ramesh Nagar, New Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4498/20
FIR No. 224/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4497/20
FIR No. 302/20
PS RG

17.09.2020

Hearing through VC

Statement of accused Harvinder Singh, S/o Sh. Faqir Singh, R/o M-54, 2nd Floor, Rajouri Garden, Tagore Garden, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4497/20
FIR No. 302/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4496/20
FIR No. 242/20
PS RG

17.09.2020

Hearing through VC

Statement of accused Karan Kumar, S/o Sh. Vijay Kumar, R/o H. No. AG-6, Shalimar Bagh, New Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4496/20
FIR No. 242/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4489/20
FIR No. 267/20
PS RG

17.09.2020

Hearing through VC

Statement of accused Sumit Aggarwal, S/o Sh. Man Mohan Aggarwal, R/o H. No. A-703, M2K Victoria Garden, Azadpur, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4489/20
FIR No. 267/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith IO/ HC Gurcharanjeet.

Accused has been identified by the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4328/18
FIR No.4584/18
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

It is informed by Reader that on being contacted, Sh. Anil, counsel for accused informed that he is presently not the counsel for accused.

In the interest of justice, no adverse order is being passed. Matter stands adjourned for today.

Be put up for appearance of accused/ FP on 16.02.2021.

In the interest of justice, accused be summoned for next date.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

**DD No. 109 dated
27.08.2020
PS RG**

17.09.2020

Hearing through VC

The present Kalandra has been received back vide order dated 15.09.2020 passed by Ld. CMM, West. It be checked and registered as per rules, if not already registered.

Present : Ld. APP for the State.

Be put up for consideration on 25.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

**Rohit Nanda Vs. The SHO
and Ors.**

17.09.2020

Hearing through VC

Present : Sh. Saurabh Sachdeva, counsel for complainant.

This is application for preserving and producing the CCTV footage.

In compliance of the last order, reply has been filed by the IO SI Mangtu Ram wherein it has been stated that no CCTV cameras were found installed at the spot.

It is further stated by the IO SI Mangtu Ram that the cameras installed at H.No. 4/89, Ground Floor was found not in working condition.

In view of the above submissions, the present application stands disposed off.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

**Rohit Nanda Vs. The SHO
and Ors.**

17.09.2020

Hearing through VC

Present : Sh. Saurabh Sachdeva, counsel for complainant.

At this stage, counsel for complainant prays for dismissal of the present application filed u/s 156 (3) CrPC by submitting that he wants to proceed further with the complaint u/s 200 CrPC and as such the application u/s 156 (3) CrPC be dismissed as withdrawn.

Heard. In view of the above submissions, the application u/s 156 (3) CrPC stands dismissed as withdrawn.

In view of the submissions and considering the materials available on record, be put up for pre-summoning evidence on 27.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

**Satish Bhasin Vs.
Ashish Chawla**

17.09.2020

**Hearing through VC
File taken up on the application for early hearing.**

Present : Sh. A.K. Tripathi, counsel for complainant.

An application for early hearing has been filed on behalf of the complainant.

Heard. Perused. In view of the submissions and in the interest of justice, the present application is hereby allowed. **The present matter stands preponed to 05.10.2020.**

Counsel for complainant seeks some time for filing the duly attested supporting affidavit and the appearance of complainant.

Heard. Let the same be filed on or before next date.

Be put up for appearance of complainant/ consideration on 05.10.2020.

Previous date given stands cancelled.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

FIR No. 29723/19
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for applicant.

This is application for release of jamatalashi articles.

Reply has been filed by the IO HC Om Prakash wherein it has been stated that no jamatalashi articles has been seized in the present FIR.

In view of the above reply, the present application stands disposed off.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

FIR No. 647/17
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for applicant.

This is application for release of FDR received on the official E-Mail ID of the Court.

It is informed by Reader/ Ahlmad that despite due intimation, none on behalf of the applicant has joined the proceedings through VC.

In the interest of justice, one final opportunity is given to applicant for appearance and pursuance of the present complaint failing which the application shall be dismissed for non-prosecution.

Be put up for aforesaid purpose on 18.09.2020 through VC at 11.00 am.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

FIR No. 785/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for applicant.

This is an application for release of the cash amount of Rs. 5000/-.

It is informed by Reader/ Ahlmad that despite due intimation, none on behalf of the applicant has joined the proceedings through VC.

In the interest of justice, one final opportunity is given to applicant for appearance and pursuance of the present complaint failing which the application shall be dismissed for non-prosecution.

Be put up for aforesaid purpose on 18.09.2020 through VC at 11.00 am.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

**FIR No. 704/20
PS RG
State Vs. Raju @ Mango
u/s 420/34 IPC**

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Sh. Ayub Ahmed Qureshi, counsel for accused.

The present bail application under section 437 Cr.P.C. seeking regular bail has been filed on behalf of accused and it is submitted that he is in custody since **31.08.2020**. It is further argued that accused has been falsely implicated in the present case and nothing has been recovered from the accused. It is requested that accused be released on bail. Reply has been filed by IO.

The bail application has been opposed by the State and it is submitted that accused has committed serious offence which cannot be overlooked. Heard. Record perused.

There are serious allegation against the accused. Accused is stated to be a habitual offender having previous involvement in 17 cases of similar nature. Accused is stated to have been identified by the complainant during TIP proceedings. Court has to strike a balance between personal liberty of accused and safety and security of public at large. Matter is at the initial stage. Considering the facts and circumstances of the case and the gravity of allegations, this court is not inclined to grant bail to accused. The bail application is hereby dismissed.

Bail application disposed of accordingly.

A copy of this order be given dasti to Ld. counsel for accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

**FIR No. 782/20
PS RG
U/s 406/420 IPC**

17.09.2020

Hearing through VC

Fresh Bail Application received on the Official Email ID of the court.

Present : Ld. APP for the State.

Sh. Lokesh Tyagi, complainant in person.

Sh. Ashish Upadhyay, counsel for applicant/ accused.

IO SI Rajendra Dhaka is present.

This is bail application for accused Harish Kumar.

It is submitted by the complainant that he has compromised the present case with the accused Harish Kumar, S/o Gulshan Kumar against total payment of Rs. 43 lacs and out of which he has already received the payment of Rs. 5 lacs from the accused Harish Kumar. He further submits to have been handed over the post dated cheques against the payment of the remaining settlement amount. It is further submitted by the complainant that he has no objection, if the accused Harish Kumar is granted bail in the present FIR.

Separate statement of complainant has been recorded to this effect. Complainant has been identified by the IO SI Rajendra Dhaka. Let the statement of the complainant recorded today through VC be sent to the complainant through IO SI Rajendra Dhaka. IO SI Rajendra Dhaka is hereby directed to take its print out, get the same signed from the complainant Lokesh Tyagi, verify the signatures of the complainant and forward the verified statement to this court well before 18.09.2020.

Be put up for aforesaid purpose/ consideration on the bail application on 18.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

FIR No. 782/20
PS RG

17.09.2020

Hearing through VC

Statement of complainant Sh. Lokesh Kumar Tyagi, S/o Sh. Mangu Singh, R/o 75/288, SFS, Plot No. G-8-A, Rajouri Apartment, Rajouri Garden, Delhi.

On SA

I am the complainant in the present FIR. I have compromised the present case with the accused Harish Kumar, S/o Gulshan Kumar against total payment of Rs. 43 lacs and out of which I have already received the payment of Rs. 5 lacs from the accused Harish Kumar. I have been handed over the post dated cheques against the payment of the remaining settlement amount. I have no objection, if the accused Harish Kumar is granted bail in the present FIR. I am making this statement voluntarily and without any fear, force, coercion or misrepresentation. I shall be bound by my statement.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020